

IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.221/Chd/Hry/2018

**In the matter of:-**

Mauji Ram Rameshwar Das

....Petitioner

Versus

KTC Foods Pvt. Ltd.

.... Respondent

Present: Mr. Deepankur Sharma, Advocate, for Mr. Prashant R. Dahat,  
Advocate, for the Petitioner  
Mr. Anand Chibbar, Senior Advocate, with Mr. Vaibhav Sahni,  
Advocate, for the Respondent

In view of order of admission passed in CP(IB) No.136/Chd/Hry/2018;  
*M/s Ashok Kumar & Brothers Versus K.T.C Foods Pvt. Ltd.*, the learned counsel  
for the petitioner submits that the petition may be disposed of with liberty to the  
petitioner to file the claim before the Interim Resolution Professional/Resolution  
Professional, as the case may be.

Disposed off, with liberty as above.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

August 29, 2018  
Mohit Kumar